

Accidents due to L.P.G. Explosions

1814. **SHRIMATI GEETA MUKHERJEE** : Will the Minister of **PETROLEUM, CHEMICALS AND FERTILIZERS** be pleased to state :

(a) the number of accidents occurred due to LPG explosions during the year 1981 in Delhi and other important cities and deaths, injuries and loss of property caused by these accidents ; and

(b) the measures proposed to be taken to ensure safety to the LPG users ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR) : (a) The Chief Controller of Explosives has reported altogether 47 accidents involving cooking gas (LPG) cylinders during 1981 in Delhi and other important cities in the country. A total number of 22 persons were reported to have died and 50 injured in these accidents. The information on the estimated loss of property is not readily available.

(b) The following steps are already taken by oil companies :

- (1) Customers education by providing instruction cards/booklets about proper handling and care of the cylinders.
- (2) Exhibition of films on the safe use of LPG.
- (3) Training of distributor's staff and delivery boys in the proper handling of LPG cylinders.
- (4) Strict instructions for inspection and maintenance of the valves, when cylinders come for refilling.
- (5) Greater vigilance over the unauthorised activities at the level of distributors.

(6) As a long term measure, oil companies have taken steps to replace the 'F' type valve currently used in LPG cylinders with improved self-closing type of valves to ensure greater safety. Instructions have been reiterated to oil companies to give greater attention to the above aspects.

Power Subsidy to Industries

1815. **SHRI TARIQ ANWAR** : Will the Minister of **ENERGY** be pleased to state :

(a) what are the State-wise details of power subsidy to various large, medium and small units in various industries; and

(b) what are the State-wise rates of power per unit for various units of different sizes located in non-backward and notified backward areas ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The information is being collected and will be laid on the Table of the House.

Apparel Export Promotion Council

1816. **SHRI ASHFAQ HUSSAIN**: Will the Minister of **LAW, JUSTICE AND COMPANY AFFAIRS** be pleased to refer to the reply given to Unstarred Question No. 8543 on 20th April, 1982 regarding the Apparel Export Promotion Council and state :

(a) the date when the Regional Director, Company Law Board, Kanpur wrote to the Apparels Export Promotion Council to take corrective action as mentioned in the aforesaid reply;

(b) whether any time limit was given for compliance and if not, the reasons therefor;

(c) the dates when the Regional Director wrote to the Administrative Ministry, the Commerce Ministry on the subject of this corrective action or other amendments in the Articles;

(d) was any reply received from the Ministry and if so, the date/dates thereof ;

(e) whether this Company took any action on (a) and (b) above;

(f) present position regarding (a) above; and

(g) whether any other Government Departments have any locus standi under the Companies Act in recommending or deciding any matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM) :
(a) and (b). The Regional Director, Department of Company Affairs, Kanpur wrote to the Apparels Export Promotion Council on 14-4-82, 30-4-1982 and 7-7-82. While in the letter dated 14-4-82, the Council was asked to effect immediate compliance, the letter dated 30-4-1982 indicated a ten days time-limit.

(c) and (d). A copy of letter dated 7-7-1982 addressed by the Regional Director, Kanpur to the aforesaid Council was also sent to the Ministry of Commerce. There was also an inter-departmental meeting on this subject and a reply dated 9-7-1982 has since been received from the said Ministry.

(e) and (f). The company has stated that the matter of differential voting rights pertaining to various classes of its members is a subject-matter of litigation in the Delhi High Court, and that the matter being sub-judice, the Regional Director may defer further action.

(g) Matters concerning the application of the Companies Act are ultimately decided by the authorities prescribed under the Companies Act,

लखनऊ में विभिन्न टेलीफोन केन्द्रों में लगाए गए उपकरणों का कार्य-काल

1817. श्री राम लाल राही : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें तथ्य की जानकारी है कि लखनऊ संचार सर्किल के अधीन विभिन्न टेलीफोन केन्द्रों में लगाए गए टेलीफोन उपकरणों का कार्यकाल 1954 में ही समाप्त हो चुका था लेकिन उनका अभी भी उपयोग किया जा रहा है जिसके परिणामस्वरूप इनमें निरन्तर दोष आ रहे हैं तथा उपभोक्ताओं को अत्यधिक कठिनाई हो रही है ; और

(ख) यदि हां, तो इस सर्किल के अधीन उन टेलीफोन केन्द्रों की संख्या कितनी है जिनका कार्यकाल 20 वर्ष था लेकिन जिन्हें 30 वर्ष से भी अधिक समय से उपयोग में लाया जा रहा है, तथा उन्हें अभी तक न बदलने के क्या कारण हैं और इस संबंध में पूर्ण व्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) जी, नहीं ।

(ख) उपस्कर की सामान्य अवधि 25 वर्ष है । उत्तर प्रदेश सर्किल में स्थापित सबसे पुराने मेन आटो एक्सचेंज जो कि निर्धारित अवधि पूरी कर चुके हैं, निम्न-लिखित हैं :—

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| इलाहाबाद 700 लाइन | 1954 |
| कानपुर 2000 लाइन | 1954 |

देश में अपनी कार्य अवधि पूरी करने वाले सभी एक्सचेंजों को तुरन्त बदलने के लिए पर्याप्त उपस्कर उपलब्ध नहीं हैं । उपस्कर की उपलब्धता के आधार पर यह कार्य उत्तरोत्तर किया जा रहा है । इस